

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 110
New IA-2189/2024
In
IB-112(ND)/2023

IN THE MATTER OF:

Bank of Maharashtra

Vs

Shri Ashwani Khanna

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Aditi Sharma, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

New IA-2189/2024:-

This application has been filed by the Resolution Professional seeking the following prayers:-

- *Condone the delay of 7 days in filing the present report from the last date of submission of claim being 26.03.2024;*

Learned Counsel appearing for the Resolution Professional has submitted that the Resolution Professional was constantly in touch with the Personal Guarantor for the preparation of the repayment plan, however, the Personal Guarantor does not seem to be inclined to present the repayment plan, despite several opportunities having been given by the Resolution Professional. Having regard to the facts and circumstances of the case, we however, direct the Resolution Professional may give another opportunity to the Personal Guarantor to prepare a repayment plan and also explain to him the serious nature of the consequences in the absence of the Resolution Plan. For that purpose, the Resolution Professional has sought three

weeks time for filing to prepare the Resolution Plan and one week time to file report.

Time granted.

The delay of 8 days in filing the present report is condoned and the same is taken on record.

IA **disposed of** with the above directions.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)